MR. CHAIRMAN : I have got the text approved by the Speaker. Only that text will go on record and nothing else.

श्री रामलाल राही : इसमें कौन सी बात मैंने कही है, जो निकालने वाली है? अगर नियम 377 के विपरीत कोई बात उसमें हो, तो निकाल दें। लेकिन अगर उसके विपरीत नहीं है, तो मैं आपसे प्रार्थना करना चाहूंगा कि जो शब्द मैंने हाउस में कहे हैं वे कार्यवाही में शामिल किये जाने चाहिए।

MR. CHAIRMAN : They will not go on record. Whatever is approved by the Speaker, that alone will go on recorded nothing else.

(ii) EARLY COMPLETION OF HINDUSTAN FERTILIZER CORPORATION LTD. HALDIA UNIT, WEST BENGAL

SHRI SATYAGOPAL MISRA (Tamluk): The people of Haldia, the employees and workers of Hindustan Fertilieer Corporation Ltd. are demanding for the immediate commissioning of the H.E.C. Unit of Haldia.

The project has got immense importance in the agricultural industrial, financial and commercial sectors of the economy of our country. The construction of the Project started on Ist September, 1972. The target date for commissioning the project was then fixed on 10th October, 1977. The estimated cost was Rs. 8,802.85 lakhs. In July, 1982, the present estimated cost has gone up to the extent of Rs. 34,865.00 lakhs of which requirement of foreign exchange is oabout Rs. 4,296.06 lakhs.

The project is not yet ready for starting production. 53 MW of electricity is necessary for running the project. For this purpose the management took a long time for the installation of gas turbine. The construction of the proposed captive power plant (capacity—30MW) has not started yet.

We are importing a big quantity of fertilieer every year. But the commissioning of the H.F.C. unit of Haldia has been delayed by as many as five years. Even before the production started many portions and parts of the project were found defective. In the mean time, the management had changed the date of commissioning by no less than nine times.

The H.F.C. Employees and workers' Union, which is the only union in the project had several discussions with the management demanding immediate commissioning of the project. The employees of the project have made their best efforts for the commissicning of the project.

Now the situation has come to such a past that the people have started thinking that the project would never come up.

Under the circumstances, I would like to urge upon the Government to take all possible measures so that the H.F.C. unit of Haldia is commissioned immediately.

(iii) NEED TO START IMMEDIATELY SECOND CAPTIVE ELECTRLCAL UNIT OF BHILAI STEEL PLANT

श्री कृष्ण प्रताप सिंह (महाराजगंज): सभापति महोदय, मैं इस्पात और खान मंत्री का ध्यान भिलाई इस्पात संयंत्र के दूसरे कैप्टिव विद्युत संयंत्र के, जिसका हाल ही में उद्घाटन किया गया है, निर्धारित समय पर चालू न होने के समाचार की ओर आकर्षित करना चाहता हूं। 64 करोड़ की लागत के इस टर्बाइन का 25 अगस्त को इस्पात और खान मंत्री

[श्री कृष्ण प्रताप सिंह]

द्वारा उद्घाटन किया गया था और इसे 4 अक्तूबर को चालू किया जाना था । संयंत्र के इंजीनियरों के अनुसार इसमें इलेक्ट्रो-मेगनेटिक वाइब्रा फीडर के डिजाइन में गम्भीर दोष पाए गए हैं । ये बम्बई की एक निजी फर्म द्वारा सप्लाई किए गए थे । इसकी डिजाइन क्षमता 300 टन कोयला प्रति घंटे ढोने की निर्धारित की गई थी, किन्तु यह 20 टन से अधिक नहीं ढो सकते हैं ।

माननीय इस्पात मंत्री से निवेदन है कि इस बारे में एक वक्तव्य देने की कृपा करें ।

(iv) ADEQUATE COMPENSATION TO LAND OWNERS FOR THEIR ACQUIRED LAND IN UTTAR PRADESH

श्री दिगम्बर सिंह (मथुरा) : सभापति महोदय, हमारे देश के किसानों की भूमि का अर्जन लैण्ड एक्वीजीशन ऐक्ट के अन्तर्गत हो रहा है । यह 88 वर्ष पुराना कानून है । अंग्रेजी सरकार का बनाया हुआ है । भूमि का मूल्य इस ऐक्ट की धारा 4 की अधिसूचना के समय का दिया जाता है । किसानों की जब भूमि ली जाती है तो उससे अनेक वर्ष पहले का भाव होता है । जब भूमि पर अधिकार किया जाता है उस समय के सूल्य से 10 प्रतिशत से लेकर 1 प्रतिशत से अधिक नहीं होता । सरकार ने इस ऐक्ट में संशोधन का बिल लोकसभा में प्रस्तुत किया है । उसमें भी बहुत कमी है । उत्तर प्रदेश सरकार अपने आवास एवं विकास परिषद अधिनियम के अन्तर्गत धारा 4 व 6 की अधिसूचना और घोषणा में तीन वर्ष से अधिक का अन्तर न होने के प्रतिबन्ध की अवहेलना अपने अधिनियम की धारा 55 के अनुसार भी करके मथुरा जिले में भूमि ले रही है । भारत सरकार से प्रार्थना है कि वह बिल पर शीघ्र विचार करे । संसत्सदस्यों के सुझावों के अनुसार संशोधन अपने बिल में करे और शीघ्र पास करके किसानों के साथ अन्याय को रोके और उत्तर प्रदेश सरकार को भी कानून के खिलाफ कार्यवाही न करने का सुझाव दे ।

(v) PLIGHT OF BONDED LABOUR IN THE COUNTRY

DR. V. KULANDAIVELU (Chidambaram): I would like to draw the immediate attention of the House, and thereby the Union Government, about the serious plight of the bonded labourers in our country, with special reference to the recent incidents of harassment and torture of the bonded labourers from Tamil Nadu in Madhya Pradesh and Andhra Pradesh, under the tyranny of the contractors.

As per the reports of the Ministry of Labour, 1,44,930 bonded labourers have been identified, of which 84,269 only have been rehabilitated throughout the country, as on 30-6-1982. But in a survey of National Labour Institute, the number of bonded labourers is as high as 2.3 million. The National Labour Institute surveyed 572 villages of 42 districts, and identified 5,00,000 bonded labourers. Actually, the figure may be manifold, as almost all the bonded labourers are ignorant, and are under the constant threat and horror of the contractors, leading to failure of disclosure of their identity as bonded labourers.

With reference to the bonded labourers from Tamil Nadu at Raison and Vidisha in Madhya Pradesh, the poor labourers were lured by job opportunities by agencies of the contractors, with